

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 110
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

Vs.

Ninex Developers Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 25.02.2020

Coram:

DR. DEEPTI MUKESH

HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

Mr. Nitin Bajaj, Ms. Kriti Gupta, Advs.
Mr. Himanshu, Mr. Vivek Sinha, Mr. Vivek Malik Mr.
Kartikya Jain, Advs. for Ex-Management.
Mr. Akhil Sachar, Ms. Sunanda Tulsya, Mr. Daljit
Singh Sodhi, Manager (Legal) Reliance Home
Financial Limited.

For the RP

Mr. Rakesh Kumar, Mr. Rohit Bohra, Advs.

ORDER

IA-952(PB)/2020

Authorized Representative, Mr. Mahesh Taneja is present in person in compliance of the order dated 06.02.2020. He is directed to file an affidavit giving clarification with respect to the calculation of the voting share of the class of creditors along with the majority views of the class of creditors he represents. RP shall not take any step with respect to alienate the property of the corporate debtor and shall secure assets and finance of the company. RP is further directed to see that the essential supplies in the project does not get hampered or disturbed in the said project.

List for further consideration on 02.03.2020.

IA-696(PB)/2020

Ld. counsel is directed to file appropriate documents supporting this application within two days.

List for further consideration on 02.03.2020.

IA-363(PB)/2020

This is an application filed by the RP for fraudulent transactions. Ld. Counsel for the RP states that service affidavit is filed yesterday the same has not come to the court file.

List for further consideration on 02.03.2020.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

25.02.2020
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)